

**GOVERNMENT OF INDIA
WATER RESOURCES, RIVER DEVELOPMENT AND GANAGA REJUVENATION
LOK SABHA**

UNSTARRED QUESTION NO:909

ANSWERED ON:27.11.2014

GANGA REJUVENATION

Ahmed Shri Sultan ;Chandumajra Shri Prem Singh;Jadhav Shri Sanjay Haribhau;Karunakaran Shri P.;Saraswati Shri Sumedhanand;Scindia Shri Jyotiraditya Madhavrao;Shewale Shri Rahul Ramesh;Tanwar Shri Kanwar Singh

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANAGA REJUVENATION be pleased to state:

- (a) the details of the action plan prepared by the Government to utilize budgetary allocation for cleaning river Ganga;
- (b) whether the Government has conducted any study of the sources/industrial units that are discharging effluents into the river Ganga;
- (c) if so, the details thereof along with the action taken thereon, industry-wise;
- (d) whether the National Green Tribunal (NGT) has issued any direction to Central Pollution Control Board (CPCB) with regard to industries discharging effluents into the Ganga; and
- (e) if so, the details thereof and the action taken by the CPCB thereon along with the steps taken/proposed to be taken by the Government to check the pollution in river Ganga?

Answer

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (PROF. SANWAR LAL JAT)

(a) The Union Budget 2014-15 has set up an Integrated Ganga Conservation Mission namely "Namami Gange" with an allocation of Rs. 2037 Crores for Ganga Rejuvenation. The plan formulated for Ganga Rejuvenation provides for 'Short-term', Medium-term' and a 'Long-term' action plan, incorporating the projects already sanctioned under National Ganga River Basin Authority (NGRBA) programme.

(b) & (c) The Central Pollution Control Board (CPCB) has inventorized 764 grossly polluting industries (GPI) discharging their effluents directly into the River Ganga or through its tributaries like River Ramganga & Kali east. The CPCB has inspected 727 units out of the 764 GPIs, and found 372 units to be non-complaint in respect of notified effluent discharge standards. Directions were issued under Section 5 of Environment (Protection) Act, 1986 to 194 units and under Section 18 1 (b) of Water Act, 1974 to 178 units.

(d) & (e) Yes Madam. The National Green Tribunal (NGT) has on 6th May, 2014 directed CPCB and Uttar Pradesh Pollution Control Board (UPPCB) to examine the identified 956 units in the state of Uttar Pradesh, which discharge their effluent into the River Ganga and its tributaries and submit a report to NGT.

The CPCB in compliance of the order conducted inspections jointly with UPPCB and the inspection reports have been placed in public domain as directed by the NGT. Further joint inspections are being carried out by the CPCB and UPPCB.

On the directions of the Hon'ble Supreme Court, dated 29th October, 2014, the NGT is further considering the issue of industrial pollution of river Ganga. As per the orders of NGT dated 17.11.2014, all the industries (a) discharging their untreated industrial/trade effluents directly or indirectly into the River Ganga and/or any of its tributaries, (b) operating without consent of the concerned Boards and (c) those who have not installed any ETP or any requisite pollution control devices shall be directed to stop their activities. NGT has also ordered to constitute three committees – The Principal Committee, Implementation Committee and State Level Committee to ensure proper implementation of the orders of the Tribunal.